IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

THE HONOURABLE MR.JUSTICE N.NAGARESH

Friday, the 20th day of October 2023 / 28th Aswina, 1945 WP(C) NO. 34594 OF 2023 (Y)

PETITIONER:

JAGADEESH.P, AGED 37 YEARS,

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY ITS SECRETARY, HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM DISTRICT, PIN 695001
- 2. THE DIRECTOR GENERAL OF POLICE, STATE POLICE HEAD QUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, PIN 695010
- 3. THE CITY POLICE COMMISSIONER, OFFICE OF THE CITY POLICE COMMISSIONER, PALAYAM, KOZHIKODE, PIN 673004
- 4. THE DISTRICT POLICE CHIEF, OFFICE OF THE DISTRICT POLICE'S CHIEF, PAVAMANI ROAD, TAZHEKKOD, KOZHIKODE DISTRICT, PIN 673004
- 5. THE CHAIRPERSON, NORTH ZONE, DISTRICTS POLICE COMPLAINTS AUTHORITY, CIVIL STATION, ERANGHIPALAM, KOZHIKODE DISTRICT, PIN 673020
- 6. THE STATION HOUSE OFFICER, THENHIPPALAM POLICE STATION, CALICUT UNIVERSITY ROAD, KORACHANKANDY, THENHIPALAM, MALAPPURAM DISTRICT, PIN 673636
- 7. THE STATION HOUSE OFFICER, FEROKE POLICE STATION, NEAR FEROKE NEW BRIDGE, FEROKE, PETTA, KOZHIKODE DISTRICT, PIN 673632
- 8. SAIFULLA.P.T., SUB INSPECTOR OF POLICE, FEROKE POLICE STATION, NEAR FEROKE NEW BRIDGE, FEROKE, PETTA, KOZHIKODE DISTRICT, PIN 673632
- 9. SHYAM RAJ, CIVIL POLICE OFFICER, FEROKE POLICE STATION, NEAR FEROKE NEW BRIDGE, FEROKE, PETTA, KOZHIKODE DISTRICT, PIN 673632
- 10. DIVYESH, CIVIL POLICE OFFICER, FEROKE POLICE STATION, NEAR FEROKE NEW BRIDGE, FEROKE, PETTA, KOZHIKODE DISTRICT, PIN 673632

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the Respondents 1 to 7 to direct the Respondents 8 to 10 not to harass the Petitioner, pending disposal of the above Writ Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.H.PRAVEEN (KOTTARAKARA), Advocate for the petitioner, GOVERNMENT PLEADER for R1 to R7, the court passed the following:

N.NAGARESH, J.

W.P.(C) No.34594 of 2023

Dated this the 20th day of October, 2023

ORDER

Admit.

2. Government Pleader takes notice for respondents 1to 7. Issue urgent notice by speed post to respondents 8 to 10.

In the facts of the case, there will be an interim order directing respondents 8 to 10 not to harass the petitioner pending disposal of the writ petition. If the presence of the petitioner is required in connection with any crime, the presence should be ensured only after issuing a notice.

Sd/-

N.NAGARESH JUDGE

hmh

20-10-2023 /True Copy/ Assistant Registrar